

Central Administrative Tribunal  
Principal Bench, New Delhi.

CP-94/97 in  
OA-1240/96

New Delhi this the 14th day of May, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Sh. S.P. Biswas, Member(A)

Shri Pyare Lal,  
R/o RZ-83, Indra Park,  
Pankha Road, Uttam Nagar,  
New Delhi-59. .... Petitioner

(through Shri R.P. Aggarwal, advocate)

versus

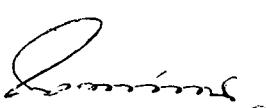
Shri S.N. Sahai,  
The Commissioner of Excise,  
Government of N.C.T. of Delhi,  
L & N Block, Vikas Bhawan,  
I.P. Estate, New Delhi. .... Respondent

(through Sh. Ajesh Luthra for Mrs. Jyotsna Kaushik  
advocate)

ORDER(ORAL)

delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)

The learned counsel for the petitioner  
states that the relief sought through this C.P. has  
been granted and that being the compliance of our  
orders, nothing survives in this petition.  
Accordingly, the contempt proceedings are dropped.  
Notice issued to the alleged contemner is  
discharged.

  
(S.P. Biswas)

Member(A)

  
(Dr. Jose P. Verghese)  
Vice-Chairman(J)

/vv/